

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 372 OF 2018**

**Dated : 05<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Power Grid Corporation of India Limited** ..... **Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-2

Mr. Anup Jain for R-3

**ORDER**

Learned counsel for the Respondent No. 3 is not yet made appearance through counsel. Vakalatnama and reply, if any, shall be filed within 6 weeks' i.e. on or before 20.05.2019 after duly serving advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 04.06.2019 after duly serving advance copy to the other side.

List the matter on **25.07.2019**. In the meantime, pleadings be completed.

**(S.D. Dubey)**  
**Technical Member**

*Kt/pk*

**(Justice Manjula Chellur)**  
**Chairperson**